

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/TT/2025

Coram:

**Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 17.03.2025

In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under "Northern Region System Strengthening Scheme-V" in the Northern Region.

And in the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No. 2,
Sector-29, Gurgaon-122001 (Haryana).

...Petitioner

Vs.

1. **Uttar Pradesh Power Corporation Limited,**
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001.
2. **Ajmer Vidyut Vitran Nigam Limited,**
Corporate Office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road,
Ajmer-305004 (Rajasthan)
3. **Jaipur Vidyut Vitran Nigam Limited,**
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar, Jaipur-302017 (Rajasthan).
4. **Jodhpur Vidyut Vitran Nigam Limited,**
New Power House, Industrial Area,
Jodhpur-342003(Rajasthan).
5. **Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004.



6. **Punjab State Power Corporation Limited,**
The Mall, PSEB Head Office,
Patiala-147001.
 7. **Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula-134109 (Haryana).
 8. **Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC Building,
Narwal, Jammu.
 9. **BSES Yamuna Power Limited,**
B-Block, Shakti Kiran Building, (Near Karkadooma Court),
Karkadooma 2nd Floor,
New Delhi-110092.
 10. **BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place,
New Delhi.
 11. **Tata Power Delhi Distribution Limited,**
33 kV Sub-station Building,
Hudson Lane, Kingsway Camp,
North Delhi-110009.
 12. **Chandigarh Electricity Department,**
Chandigarh Administration,
Sector-9, Chandigarh.
 13. **Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road,
Dehradun.
 14. **North Central Railway,**
Allahabad.
 15. **New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002.
- ...Respondents**

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vishal Sagar, PGCIL
Shri A. Naresh Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Piyush Awasthi, PGCIL



ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited (PGCIL) for truing-up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as “the 2024 Tariff Regulations”) for the following “Combined Asset (hereinafter referred to as “the Combined Asset”) under the "Northern Region System Strengthening Scheme-V” (hereinafter referred to as “the transmission project”) in the Northern Region:

Combined Assets Comprising of:

- Asset-I:** LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays
- Asset-II:** 400 kV D/C Agra-Bhiwadi transmission line along with associated bays
- Asset-III:** 400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga and Bhiwadi end including 02 numbers 63 MVAR line reactors at Moga end
- Asset-IV:** 80 MVAR Bus Reactor at Bhiwadi Sub-station

2. The Petitioner has made the following prayers in the instant Petition:

- “a) Approve the trued-up Transmission Tariff for 2019-24 block and transmission tariff for 2024-29 block for the assets covered under this petition, as per para 12 and 13 above.*
- b) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulation 2019 and Tariff Regulations 2024 as per para 12 and 13 above for respective block.*

Further it is submitted that deferred tax liability before 01.04.2009 shall be recoverable from the beneficiaries or long term customers / DIC as the case may be, as and when the same is materialized as per Regulation 67 of Tariff regulations, 2019 and Regulation 89 of Tariff regulations, 2024. The petitioner may be allowed to recover the deferred tax liability materialized directly without making any application before the Commission as provided in the regulations.

- c) *Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 94(1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, and other expenditure (if any) in relation to the filing of petition.*
- d) *Allow the petitioner to bill and recover RLDC fees & charges and Licensee fee, separately from the respondents in terms of Regulation 94 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.*
- e) *Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2024-29 period, if any, from the respondents.*
- f) *Allow the petitioner to file a separate petition before the Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 19 above.*
- g) *Allow the petitioner to file a separate petition before the Commission for claiming the overall insurance expenses and consequential IOWC on that insurance expenses as mentioned at para 19 above.*
- h) *Allow the petitioner to file a separate petition before the Commission for claiming the overall capital spares at the end of tariff block as per actual as mentioned at Para 19 above.*
- i) *Allow the petitioner to claim expenses of CTUIL borne by POWERGRID through a separate petition as mentioned at para 20 above.*
- j) *Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.*

and pass such other relief as the Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.”

Background

3. The brief facts of the case are as follows:

- (a) The administrative approval/ Investment Approval (IA) and expenditure sanction for the transmission project was accorded by the Ministry of Power (MoP), Government of India vide Letter No. 12/15/2004-PG dated 9.6.2006 at an estimated cost of ₹72125 lakh including an IDC of ₹3266.00 lakh (based on 4th Quarter, 2005 price level).



(b) The scope of the transmission project as per IA is as under:

Transmission Lines:

- 400 kV D/C Agra-Bhiwadi line (208.260 km)
- LILO of 400 kV D/C Hissar-Bassi at Bhiwadi (76.485 km)
- 400 kV S/C (Twin) at LILO Point at Bhiwadi (4.242 km)
- Moga-Bhiwadi Transmission Line (350.525 km)

Sub-station:

- Extension of 400 kV Agra (PGCIL) Sub-station;
- Extension of 400/220 kV Moga (PGCIL) Sub-station; and
- Extension of 400/220 kV Bhiwadi (PGCIL) Sub-station.

(c) The Petitioner has filed the present Petition for truing up of the transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the following Combined Asset:

Combined Asset *	Asset Name	COD
	Asset-I: LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays	1.4.2009
	Asset-II: 400 kV D/C Agra-Bhiwadi transmission line along with associated bays	1.9.2009
	Asset-III: 400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga and Bhiwadi end including 02 numbers 63 MVAR line reactors at Moga end	1.4.2010
	Asset-IV: 80 MVAR Bus Reactor at Bhiwadi Sub-station	1.1.2011

**Effective date of commercial operation (COD) of the Combined Asset has been considered as 10.12.2009.*

(d) The transmission tariff of Asset-I and Combined Asset (I & II) for the period from 1.4.2009 to 31.3.2014, after accounting for the Additional Capital Expenditure (ACE) during 2009-10 to 2012-13, was allowed by the Commission, vide order dated 25.5.2011 in Petition No. 251/2010. The transmission tariff from the COD to 31.3.2011 and during 2011-12 for the Combined Asset (I, II & III) was determined vide order dated 5.7.2011 in Petition No. 294/2010. The transmission tariff of Asset-IV for the period from the



notional COD to 31.3.2014 was allowed vide order dated 19.5.2014 in Petition No. 112/TT/2012.

(e) The transmission tariff for the Combined Asset for the 2009-14 period was trued-up and the tariff for the 2014-19 period was determined vide order dated 9.2.2016 in Petition No. 101/TT/2015. The Commission, vide order dated 12.9.2021 in Petition No. 696/TT/2020, has trued-up the tariff for the 2014-19 period and granted the tariff for the 2019-24 period.

4. The Respondents include Distribution Licensees, Power Departments, and Transmission Licensees that receive transmission services from the Petitioner, primarily benefiting the Northern Region.

5. The Petitioner has served a copy of the Petition on the Respondents and notice regarding the filing of this Petition has been published in the newspapers in accordance with Section 64 of the Electricity Act, 2003 (the Act). No comments or suggestions have been received from the general public in response to the aforesaid notices published in the newspapers by the Petitioner. None of the Respondents have filed any reply in the matter.

6. The hearing in the matter was held on 12.2.2025 and the order was reserved. This order is being issued considering the Petitioner's submissions in the Petition vide affidavit dated 23.9.2024 and the subsequent affidavit dated 3.3.2025.

7. In response to the Commission's query vide RoP for the hearing dated 12.2.2025, the Petitioner vide affidavit dated 3.3.2025 has submitted that the Combined Assets covered under the instant Petition are in use and there is no de-capitalization in the 2019-24 and 2024-29 tariff periods as on the date. The Petitioner



has further submitted the following details of the other Petitions where the additional assets have been implemented at Agra Sub-station, Bhiwadi Sub-station, and Moga Sub-station:

Name of the Sub-station	Asset name	COD	Associated Project Name	Covered in Petition No. (Latest)
800 kV HVDC, 765/400/220 kV Agra Sub-station	400 kV Kanpur-Agra line	14.3.1987	Singrauli Transmission System in Northern Region	Diary No: 1343/2024
	400 kV Agra-Jaipur line	14.3.1987		
	220 kV Auraiya-Agra D/C Transmission line Ckt-I & Ckt-II	19.12.1990	Transmission System Associated with Auraiya Gas Power Plant	Diary No: 1174/2024
	400 kV Agra-Ballabgarh S/C Transmission line	1.12.1991		
	Agra (POWERGRID)-Agra (UPPCL) 400 kV D/C Inter-connection	1.7.2003	Agra (POWERGRID)-Agra (UPPCL) 400 kV D/C Interconnection in Northern Region	156/TT/2025
	400 kV D/C Agra-Bassi Transmission Line with associated bays	1.1.2007	Northern Region System Strengthening Scheme-II in Northern Region	Diary No: 842/2024
	400 kV Agra- Gwalior 765 kV S/C Transmission Line including respective bays at Agra and Gwalior Sub-station	1.4.2007	Kahalgaon Stage-II, Phase-I Transmission System in the Eastern, Northern Region and Inter-regional link between the Northern and Western Region	Diary No: 962/2024
	765 kV S/C Agra-Gwalior Transmission Line Circuit-II along with 400 kV bays at Agra and Gwalior Sub-stations	1.4.2009	North-West Transmission Corridor Strengthening Scheme in both Western and Northern Regions	213/TT/2025

	400 kV D/C Agra-Bhiwadi transmission line along with associated bays	1.9.2009	Northern Region System Strengthening Scheme-V	212/TT/2025
	One number 765 kV line bay for 765 kV Agra-Jhattikara line including 765 kV 240 MVAR switchable line reactor as bus reactor operation mode at 765/400 kV Jhattikara (New) Sub-station	1.10.2012	765 kV System for Central Part of Northern Grid-Part-II	Diary No: 909/2024
	Associated line bays for 765 kV S/C Agra-Jhattikara Transmission Line at Agra Sub-station	1.5.2013		
	One number 765 kV line bay for 765 kV Agra-Meerut line along with 765 kV 240 MVAR switchable line reactor under bus reactor operation mode at 765/400/220 kV Meerut Sub-station	1.6.2013		
	Associated line bays for 765 kV S/C Agra-Meerut Transmission Line at Agra Sub-station	1.6.2013		
800 kV HVDC, 765/400/220 kV Agra Sub-station	765 kV S/C Fatehpur-Agra Transmission Line	1.6.2012	Supplementary Transmission System associated with DVC and Maithon Right Bank Project in Eastern and Northern Regions	Diary No: 920/2024
	Asset-9: 400 kV 125 MVAR Bus Reactor III along with associated bays at 765/400 kV Agra (Augmentation) Sub-station	1.6.2012	Common Scheme for 765 kV Pooling Station and Network for NR, import by NR from ER and Common Scheme for network for WR	DiaryNo: 04/2025
	Asset-10: 400 kV 125 MVAR Bus Reactor II along with associated bays at 765/400 kV Agra (Augmentation) Sub-station	1.6.2012		

Combined Asset of: Asset-14: 1500 MVA ICT-1 at Agra Sub-station along with associated bays (Asset-14a), 125 MVAR 765/400 kV Bus Reactor-I at Sasaram along with associated Bays (Asset-14b); Associated Line bays of 765 kV S/C Fatehpur-Agra Transmission Line at Fatehpur and Agra Sub-station (Asset-14c)	1.6.2012	and Import by WR from ER and from NER/SR/WR via ER" in Northern, Eastern & Western Region (DVC main)	
Asset-15: 1500 MVA ICT-2 at Agra Sub-station along with associated bays	1.9.2012		
Asset-28: 240 MVAR Bus Reactor at Agra Sub-station	1.1.2013		
Agra-Jatikan 765 kV S/C Transmission Line	1.5.2013	765 kV System for central part of Northern Grid Part-I in Northern Region	Diary No: 914/2024
Agra-Meerut 765 kV S/C Transmission Line	1.6.2013		
Upgradation of existing Gwalior-Agra Ckt 1 Transmission Line at 765 kV level along with associated bays at Agra Sub-station & Gwalior Sub-station	1.4.2013	Transmission System associated with Sasan Ultra Mega Power Project (UMPP)	207/TT/2025
One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line –II along with 240 MVAR switchable line reactor under bus reactor operation mode at Agra	1.11.2013		
240 MVAR Bus Reactor at Agra	1.12.2012		
Combined asset consisting of Asset-A: 400 kV Agra-Sikar (D/C Quad) Line with associated Bays at Agra and Asset-B: 2 numbers 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 numbers 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station	1.1.2014	System Strengthening in Northern Region for Sasan and Mundra UMPP	Diary No: 922/2024
1X500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station	1.5.2017	Spare 765/400 kV Transformers for Northern Region	Diary No: 918/2024

800 kV HVDC, 765/400/220 kV Agra Sub-station	Augmentation of 400 kV Agra Sub-Station by 1X315 MVA, 400/220/33 kV ICT along with associated Bays	10.12.2015	Transmission system associated with North East-Northern/Western Inter Connector-I	Diary No: 1180/2024
	2X80 MVAR, 400 kV Switchable Line Reactors for 400kV D/C Agra-Sikar Transmission Line at Agra Sub-station	1.8.2017		
	± 800 kV HVDC Biswanath Chariali-Agra Pole-1 (1500 MW HVDC Terminals at Biswanath Chariali and Agra each along with the ± 800 kV Hexa Lapwing Transmission Line)	1.11.2015		
	±800 kV Biswanath Chariali-Agra HVDC POLE-II (1500MW HVDC Terminal at Biswanath Chariali and Agra) along with Earth Electrode line and Earth Electrode Station for both BNC and Agra	2.9.2016		
	±800 kV 3000 MW HVDC POLE-III and LILO of Biswanath Chariali-Agra HVDC Line for parallel operation of the HVDC Station at Alipurduar and Earth Electrode Station and Earth Electrode Line at Alipurduar and Agra end and ±800 kV 3000 MW HVDC POLE-IV at Alipurduar and Agra	21.9.2017	Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR	5/TT/2023
	Asset-4: LILO of Agra-Bharatpur 220 kV S/C Line at Agra (POWERGRID) Sub-station along with line bays	7.2.2019	NRSS-XXXIV	Diary No: 1095/2024
	Asset-5: Associated bays of "1X315 MVA 400/220 kV ICT" at Agra Sub-station (ICT shifted from Ballabgarh Sub-station)	26.6.2017		
	Asset-8: 1X315 MVA 400/220 kV ICT at Agra Sub-station (Only ICT shifted from Ballabgarh Sub-station covered under Rihand Transmission System)	26.6.2017		

Name of the Sub-station	Asset Name	COD	Associated Project Name	Covered in Petition no. (Latest)
500 kV HVDC, 400/220 kV Bhiwadi Sub-station	400/220 kV Bhiwadi Sub-station along with LILO of Ballabgarh-Bassi 400 kV S/C line and ICT-I & ICT-II at Bhiwadi in Northern Region.	1.3.2003	Bhiwadi Transmission System 400/220 kV Bhiwadi Sub-station along with LILO of Ballabgarh-Bassi 400 kV S/C line and ICT-I & ICT-II at Bhiwadi in Northern Region.	Diary No: 1173/2024
	LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays	1.4.2009	Northern Region System Strengthening Scheme – V	212/TT/2025
	400 kV D/C Agra-Bhiwadi transmission line along with associated bays	1.9.2009		
	400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga and Bhiwadi end including 02 numbers 63 MVAR line reactors at Moga end	1.4.2010		
	80 MVAR Bus Reactor at Bhiwadi Sub-station	1.1.2011		
	Pole-I of + 500 kV, 2500 MW Ballia – Bhiwadi HVDC Bipole	1.9.2010	Barh Transmission System in the Northern, Eastern and Western Region	Diary No: 758/2024
	Pole-II of + 500 kV, 2500 MW Ballia-Bhiwadi HVDC Bipole	1.7.2012		
	Two number of bays at Bhiwadi Extension	1.2.2011	NRSS-XII	495/TT/2024
	400 kV D/C Bhiwadi-Neemrana transmission line along with associated bays	1.1.2012	Northern Region System Strengthening Scheme-XV	Diary No: 845/2024
	315 MVA, 400/220 kV ICT at Bhiwadi	1..-2012	Northern Regional Transmission Strengthening Scheme	Diary No: 1362/2024

	315 MVA, 400/220 kV Spare ICT at Bhiwadi Sub-station	1.2.2013	Provision of spare ICTs and reactors in Eastern, Northern, Southern and Western Regions	134/TT/2025
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Name of the Sub-station	Asset name	COD	Associated Project Name	Covered in Petition no. (Latest)
765/400/220 kV Moga Sub-station	400 kV D/C (Twin conductor) Chamera-Moga Transmission Line and 400 kV D/C Chamera-Jalandhar Transmission Line Ckt I & II (2 bays) and 250 MVA ICT-I and-II (2 bays) at Moga Sub-station	1.5.1994	Chamera Stage-I	Diary No: 03/2025
	Moga-Hissar D/C transmission line alongwith 220 kV Hissar-Hissar (BBMB) D/C line and 400 kV S/C Hissar-Bhiwani Ckt-I transmission line alongwith associated bays at Hissar and Bhiwani Sub-stations	1.7.1995	Moga Hissar Bhiwani Transmission System	Diary No: 1359/2024
	400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga and Bhiwadi end including 02 numbers 63 MVAR line reactors at Moga end	1.4.2010	Northern Region System Strengthening Scheme – V	212/TT/2025
	800 kV Kishenpur-Moga Transmission Line-I along with associated bays	1.5.2000	Transmission system associated with Kishenpur Moga Transmission System in the Northern Region	482/TT/2019
	800 kV Kishenpur-Moga Transmission Line-II along with associated bays	1.2.2001		
	420 kV 63 MVAR Bus Reactor at Kishenpur Sub-station with associated bays and 420/220 kV, 250 MVA ICT III at Moga Sub-station with associated bays	1.3.2000		
	315 MVA ICT-IV along with associated bays at Moga Sub-station	1.7.2007	Augmentation of transformation capacity at Amritsar and Moga Sub-stations in Northern Region	140/TT/2025
	ICT-II along with associated bays and 2 nos. PSEB feeder bays at Amritsar Sub-station, and 400 kV Bus reactor bay and 2 nos. PSEB line bays at Moga Sub-station	1.3.2008		



	765 kV S/C Moga – Bhiwani Transmission Line	1.6.2012	765 kV System for central part of Northern Grid Part-I in Northern Region	Diary No: 914/2024
	765/400 kV, 1500 MVA (3x500) ICT-II along with 765 and 400 kV bays at Moga Sub-station	12.11.2012	765 kV System for Central Part of Northern Grid- Part-II	Diary No: 909/2024
	765 kV Moga-Bhiwani line bays along with 240 MVAR Line Reactor at Moga Sub-station			
	765 kV 240 MVAR (3x80) Bus Reactor-I along with associated bays at Moga Sub-station			
	765 kV 240 MVAR (3x80) Bus Reactor-II along with associated bays at Moga Sub-station			
	765/400 kV, 1500 MVA (3x500) ICT-I along with 765 and 400 kV bays at Moga Sub-station			
765/400/220 kV Moga Sub-station	Combined asset of 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga Sub-station; 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga Sub-station; 500 MVA 400/220 kV Spare Transformer for Northern Region at Neemrana	1.3.2014	Augmentation of transformer capacity Part-A	676/TT/2020
	02 numbers 220 kV Line Bays at Moga	28.6.2015		
	Meerut-Moga 765 kV S/C Transmission Line along with associated bays at Meerut and 765/400 kV Moga Sub-stations with 02 Numbers 240 MVAR line reactors (01 Number switchable and 01 Number non-switchable line reactors) each at Meerut and Moga	12.5.2015	NRSS-XXVI	201/TT/2025

765 kV D/C Bikaner (New)-Moga line along with 2 Nos. 330 MVAR, 765 kV switchable line reactor and associated bays at Bikaner end and 2 Nos. 330 MVAR, 765 kV switchable line reactor and associated bays at Moga end	11.3.2020	Green Energy Corridor ISTS-Part-D in Northern Region	Diary No: 1107/2024
The Bus splitting scheme at Moga Sub-station	10.9.2021	Transmission Scheme for controlling high loading and high short circuit level at Moga Sub-station	221/TT/2025
01 No. 125 MVAR 400 kV Bus Reactor at Moga Sub-Station	10.9.2021	NRSS-XL	52/TT/2023
1x500 MVA,400/220/33 kV,3-Ph Spare Transformer at Moga Sub-station	26.2.2022	Seven No. of Assets under Provision of Spare ICT's in Northern region	212/TT/2024
Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220 kV ICT along with associated works at 220 kV level	26.5.2023	Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220kV ICT along with associated works at 220 kV level	369/TT/2023

8. Having heard the Petitioner's representative and perused the material available on record, we proceed to dispose of the Petition.

TRUING-UP OF ANNUAL FIXED CHARGES FOR THE 2019-24 TARIFF PERIOD

9. The details of the trued-up transmission charges claimed by the Petitioner in respect of the Combined Asset are as follows:



	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	3563.81	3563.81	3563.81	777.50	777.50
Interest on Loan	559.18	262.10	132.21	184.53	245.94
Return on Equity	3615.62	3615.62	3615.62	3615.62	3615.62
Interest on Working Capital	156.27	143.22	133.11	98.55	115.07
O&M Expenses	915.45	947.65	980.93	1015.29	1050.72
Total	8810.33	8532.40	8425.69	5691.49	5804.85

Capital Cost for the 2019-24 Tariff Period

10. The Commission, vide order dated 12.9.2021 in Petition No. 696/TT/2020, has considered the capital cost of ₹67004.14 lakh in respect of the Combined Asset as on 31.3.2019. Therefore, the capital cost of ₹67004.14 lakh as on 31.3.2019 has been considered as the opening capital cost as on 1.4.2019 for truing-up of the transmission tariff for the 2019-24 tariff period in accordance with Regulation 19 of the 2019 Tariff Regulations.

11. The Petitioner, has not claimed Additional Capital Expenditure (ACE) for the 2019-24 tariff period in the instant true-up Petition.

12. We have considered the Petitioner's submissions. The capital cost allowed for the Combined Asset is as follows:

(₹ in lakh)		
Capital Cost as on 1.4.2019	ACE during 2019-24 tariff block	Capital Cost as on 31.3.2024
67004.14	0.00	67004.14

Debt-Equity Ratio

13. The details of the debt-equity ratio considered and allowed under Regulation 18 of the 2019 Tariff Regulations for computation of the tariff of the Combined Asset for the 2019-24 tariff period is as follows:

Funding	Capital Cost as on 1.4.2019		Capital Cost as on 31.3.2024	
	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)
Debt	47753.70	71.27	47753.70	71.27
Equity	19250.44	28.73	19250.44	28.73
Total	67004.14	100.00	67004.14	100.00



Depreciation

14. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2019 and, thereafter, up to 31.3.2024. Since the Combined Asset will be completing 12 years as on 31.3.2022, the depreciation for the 2019-22 period has been calculated applying the Weighted Average Rate of Depreciation (WAROD) and for the 2022-24 period, the depreciation has been calculated by spreading the balance depreciable value over the remaining useful life.

15. The depreciation allowed for the Combined Asset is as follows:

(₹ in lakh)

	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Opening capital cost	67004.14	67004.14	67004.14	67004.14	67004.14
B	Addition during the year 2019-24 due to ACE	0.00	0.00	0.00	0.00	0.00
C	Closing capital cost (A+B)	67004.14	67004.14	67004.14	67004.14	67004.14
D	Average capital cost (A+C)/2	67004.14	67004.14	67004.14	67004.14	67004.14
E	Average capital cost (90% depreciable assets)	66760.20	66760.20	66760.20	66760.20	66760.20
F	Average capital cost (100% depreciable assets)	243.94	243.94	243.94	243.94	243.94
G	Depreciable value (excluding IT equipment and software) (E*90%)	60084.18	60084.18	60084.18	60084.18	60084.18
H	Depreciable value of IT equipment and software (F*100%)	243.94	243.94	243.94	243.94	243.94
I	Total depreciable value (G+H)	60328.12	60328.12	60328.12	60328.12	60328.12
J	WAROD (in %)	5.3188	5.3188	5.3188	1.1604	1.1604
K	Lapsed useful life at the beginning of the year (Year)	9.00	10.00	11.00	12.00	13.00
L	Balance useful life at the beginning of the year (Year)	25.00	24.00	23.00	22.00	21.00
M	Remaining depreciable value (before providing depreciation for the year) (I - 'O' of preceding period)	27796.26	24232.44	20668.62	17104.79	16327.30
N	Depreciation during the year (D*J)	3563.82	3563.82	3563.82	777.49	777.49
O	Cumulative depreciation at the end of the year	36095.68	39659.50	43223.33	44000.82	44778.31

16. The details of depreciation allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020, depreciation claimed in the instant Petition, and trued-up depreciation allowed for the Combined Asset in the instant order are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020	3563.82	3563.82	3563.82	777.49	777.49
Claimed by the Petitioner in the instant Petition	3563.81	3563.81	3563.81	777.50	777.50
Allowed after truing-up in this order	3563.82	3563.82	3563.82	777.49	777.49

Interest on Loan (IoL)

17. The Petitioner has claimed the weighted average rate of Interest (WAROI) based on its actual loan portfolio and interest rate. The IoL has been calculated considering WAROI based on the actual interest rate submitted by the Petitioner. The depreciation allowed during the 2019-24 tariff period has been considered as the repayment during the respective year of the 2019-24 tariff period. The trued-up IoL allowed in respect of the Combined Asset is as follows:

(₹ in lakh)						
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Gross normative loan	47753.70	47753.70	47753.70	47753.70	47753.70
B	Cumulative repayments up to the previous year	32531.86	36095.68	39659.50	43223.33	44000.82
C	Net loan-Opening (A-B)	15221.84	11658.02	8094.20	4530.37	3752.88
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
E	Repayment during the year	3563.82	3563.82	3563.82	777.49	777.49
F	Net loan-Closing (C+D-E)	11658.02	8094.20	4530.37	3752.88	2975.39
G	Average loan (C+F)/2	13439.93	9876.11	6312.28	4141.63	3364.14
H	WAROI (in %)	4.1606	2.6539	2.0944	4.4554	7.3105
I	Interest on Loan (G*H)	559.18	262.10	132.20	184.53	245.94

18. The details of IoL allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020, IoL claimed in the instant Petition, and trued-up IoL allowed for the Combined Asset in the instant order are as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020	627.99	461.80	295.48	194.30	158.93
Claimed by the Petitioner in the instant Petition	559.18	262.10	132.21	184.53	245.94
Allowed after truing-up in this order	559.18	262.10	132.20	184.53	245.94

Return on Equity (RoE)

19. The Petitioner has submitted that its Income Tax assessment has been completed, and the assessment orders have been issued by the Income Tax Department for the FY 2019-20 and FY 2020-21 and the income has been assessed under MAT [115JB of the Income Tax Act, 1961 (IT Act, 1961)]. The Petitioner has



further submitted that the Income Tax Returns (ITR) have been filed for the FY 2021-22, FY 2022-23 and FY 2023-24 (submitted in Petition No. 401/TT/2024).

20. The Petitioner has further submitted that it is liable to pay the income tax at the MAT rates (17.472%, i.e., 15% Income Tax + 12% Surcharge on Income Tax + 4% Health and Education Cess on Income Tax and Surcharge) and has claimed the following effective tax rates for the 2019-24 tariff period:

Year	Claimed effective tax rate (in %)	Grossed up RoE (in %) [(Base Rate)/(1-t)]
2019-20	17.472	18.782
2020-21	17.472	18.782
2021-22	17.472	18.782
2022-23	17.472	18.782
2023-24	17.472	18.782

21. We have considered the Petitioner's submissions and have also gone through the record. We noted that the entities covered under the MAT regime are paying Income Tax as per the MAT rates notified for the respective financial year under the IT Act, 1961, which is levied on the book profit of the entity computed as per Section 115 JB of the IT Act, 1961. Section 115 JB (2) defines book profit as net profit in the statement of Profit and Loss prepared in accordance with the Schedule-II of the Companies Act, 2013, subject to some additions and deductions as mentioned in the IT Act, 1961. Since the Petitioner has been paying the MAT rates of the respective financial year, the notified MAT rates for the respective financial year shall be considered as an effective tax rate for the purpose of grossing up of the RoE for truing up of the 2019-24 tariff period in terms of the provisions of the 2019 Tariff Regulations. Interest imposed on any additional income tax demand as per the Assessment Order of the Income Tax Authorities shall be considered on the actual payment. However, the penalty (for default on the part of the Assessee), if any, imposed shall not be taken into the account for the purpose of grossing up of the rate of RoE. Any under-recovery

or over-recovery of the grossed-up rates on the RoE after truing up, shall be recovered or refunded to the beneficiaries or the long-term customers as the case may be on year to year basis. Therefore, the following effective tax rate based on the notified MAT rates are considered for the purpose of grossing up of the rate of RoE:

Year	Notified MAT rates (in %) (inclusive of surcharge & cess)	Effective tax (in %)	Base rate of RoE (in %)	Grossed-up RoE [(Base Rate)/(1-t)] (in%)
2019-20	17.472	17.472	15.50	18.782
2020-21	17.472	17.472	15.50	18.782
2021-22	17.472	17.472	15.50	18.782
2022-23	17.472	17.472	15.50	18.782
2023-24	17.472	17.472	15.50	18.782

22. Accordingly, the trued-up RoE allowed in respect of the Combined Asset for the 2019-24 tariff period is as follows:

(₹ in lakh)						
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Opening Equity	19250.44	19250.44	19250.44	19250.44	19250.44
B	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
C	Closing Equity (A+B)	19250.44	19250.44	19250.44	19250.44	19250.44
D	Average Equity (A+C)/2	19250.44	19250.44	19250.44	19250.44	19250.44
E	Return on Equity (Base Rate) (in %)	15.500	15.500	15.500	15.500	15.500
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (Pre-tax) (in %)	18.782	18.782	18.782	18.782	18.782
H	Return on Equity (Pre-tax) (D*G)	3615.62	3615.62	3615.62	3615.62	3615.62

23. The details of RoE allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020, RoE claimed in the instant Petition, and trued-up RoE allowed for the Combined Asset in the instant order are as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020	3615.62	3615.62	3615.62	3615.62	3615.62
Claimed by the Petitioner in the instant Petition	3615.62	3615.62	3615.62	3615.62	3615.62
Allowed after truing-up in this order	3615.62	3615.62	3615.62	3615.62	3615.62

Operation & Maintenance Expenses (O&M Expenses)

24. The Commission vide order dated 12.9.2021 in Petition No. 696/TT/2020 has allowed the following O&M Expenses:

O&M Expenses	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
	915.46	947.66	980.93	1015.29	1050.72

25. The Petitioner in the instant true-up Petition has claimed the following O&M Expenses:

O&M Expenses	(₹ in lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
	915.46	947.66	980.93	1015.29	1050.72

26. We have considered the Petitioner's submissions. It has been observed that the O&M Expenses claimed by the Petitioner in the instant true-up petition are as per Regulation 35(3) of 2019 Tariff Regulations. The O&M Expenses has been worked out as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Transmission Lines:					
• 400 kV D/C (Twin) Agra – Bhiwadi Line – 208.260 km					
• LILO of 400 kV D/C (Twin) Hissar –Bassi Line – 76.485 km					
• 400 kV D/C (Twin) Moga – Bhiwadi Line – 350.525 km					
(Total line length: 635.270 km)					
Norms as per Regulation (₹ per km)	0.881	0.912	0.944	0.977	1.011
O&M Expenses	559.67	579.37	599.69	620.66	642.26
400 kV S/C (Twin) Transmission Line (at LILO point) – (Line length: 4.242 km)					
Norms as per Regulation (₹ per Km)	0.503	0.521	0.539	0.558	0.578
O&M expenses	2.13	2.21	2.29	2.37	2.45
Sub-station Bays:					
• 2 Nos. 400 kV Bays including Line Bays at Agra Sub-station					
• 7 Nos. 400 kV Bays including Bus Reactor Bays at Bhiwadi Sub-station					
• 2 Nos. 400 kV Bays at Moga Sub-station					
Norms as per Regulation (₹ per Bay)	32.15	33.28	34.45	35.66	36.91
O&M Expenses	353.65	366.08	378.95	392.26	406.01
Total O&M Expenses allowed	915.46	947.66	980.93	1015.29	1050.72

27. Accordingly, the details of O&M Expenses allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020, O&M Expenses claimed in the instant Petition, and trued-up O&M Expenses allowed for the Combined Asset in the instant order are as follows:

	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020.	915.46	947.66	980.93	1015.29	1050.72
Claimed by the Petitioner in the instant petition.	915.46	947.66	980.93	1015.29	1050.72
Allowed after truing-up in this order	915.46	947.66	980.93	1015.29	1050.72

Interest on Working Capital (IWC)

28. IWC has been worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. The Rate of Interest (RoI) considered is 12.05% (SBI 1-year MCLR applicable as on 1.4.2019 of 8.55% plus 350 basis points) for the FY 2019-20, 11.25% (SBI 1-year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points) for the FY 2020-21, 10.50% (SBI 1-year MCLR applicable as on 1.4.2021 of 7.00% plus 350 basis points) for the FY 2021-22 and FY 2022-23 and 12.00% (SBI 1 year MCLR applicable as on 1.4.2023 of 8.50% plus 350 basis points) for the FY 2023-24.

29. The components of the working capital and interest allowed thereon for the Combined Asset are as follows:

	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Working Capital for O&M Expenses (O&M Expenses for one month)	76.29	78.97	81.75	84.61	87.56
Working Capital for Maintenance Spares (15% of O&M Expenses)	137.32	142.15	147.14	152.29	157.61
Working Capital for Receivables (Equivalent to 45 days of annual fixed cost / annual transmission charges)	1083.24	1051.94	1038.78	701.69	713.71
Total Working Capital	1296.84	1273.06	1267.67	938.59	958.88
Rate of Interest for Working Capital (in %)	12.05	11.25	10.50	10.50	12.00
Interest of working capital	156.27	143.22	133.11	98.55	115.07



30. The details of IWC allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020, IWC claimed in the instant Petition, and trued-up IWC allowed for the Combined Asset in the instant order are as follows:

	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020	156.30	146.03	135.25	98.68	99.36
Claimed by the Petitioner in the instant Petition	156.27	143.22	133.11	98.55	115.07
Allowed after truing-up in this order	156.27	143.22	133.11	98.55	115.07

Trued-up Annual Fixed Charges for the 2019-24 Tariff Period

31. Accordingly, the annual transmission charges allowed after truing-up for the 2019-24 tariff period in respect of the Combined Asset is as follows:

	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	3563.82	3563.82	3563.82	777.49	777.49
Interest on Loan	559.18	262.10	132.20	184.53	245.94
Return on Equity	3615.62	3615.62	3615.62	3615.62	3615.62
O&M Expenses	156.27	143.22	133.11	98.55	115.07
Interest on working capital	915.45	947.65	980.94	1015.29	1050.72
Total	8810.34	8532.41	8425.69	5691.48	5804.83

32. The details of annual transmission charges allowed vide 12.9.2021 in Petition No. 696/TT/2020, annual transmission charges claimed in the instant Petition, and trued-up annual transmission charges allowed in the instant order in respect of the Combined Asset are as follows:

	(₹ in lakh)				
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 12.9.2021 in Petition No. 696/TT/2020	8880.19	8734.92	8591.10	5701.37	5702.11
Claimed by the Petitioner in the instant Petition	8810.33	8532.40	8425.69	5691.49	5804.85
Allowed after truing-up in this order	8810.34	8532.41	8425.69	5691.48	5804.83

DETERMINATION OF ANNUAL FIXED CHARGES FOR THE 2024-29 TARIFF PERIOD

33. The Petitioner has claimed the following transmission charges for the Combined Asset for the 2024-29 tariff period:

	(₹ in lakh)				
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	777.50	777.50	777.50	777.49	777.50
Interest on Loan	194.06	131.03	74.64	23.31	0.00
Return on Equity	3615.62	3615.62	3615.62	3615.62	3615.62
Interest on Working Capital	108.83	110.02	111.39	112.75	115.13
O&M Expenses	940.95	990.30	1041.77	1096.41	1154.36
Total	5636.96	5624.47	5620.92	5625.58	5662.61

Capital Cost

34. Regulation 19 of the 2024 Tariff Regulations provides as follows:

“19. Capital Cost: (1) *The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence checks in accordance with these regulations shall form the basis for the determination of tariff for existing and new projects.*

(2) *The Capital Cost of a new project shall include the following:*

- (a) *The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;*
- (b) *Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed and, in the event actual equity is in excess of 30% on a pari-passu basis, by treating the excess equity over and above 30% of the funds deployed as a normative loan, or (ii) being equal to the actual amount of the loan in the event of actual equity being less than 30% of the funds deployed;*
- (c) *Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;*
- (d) *Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;*
- (e) *Capitalised initial spares subject to the ceiling rates in accordance with these regulations;*
- (f) *Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;*
- (g) *Adjustment of revenue due to the sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 6 of these regulations;*
- (h) *Adjustment of revenue earned by the transmission licensee by using the assets before the date of commercial operation;*
- (i) *Capital expenditure on account of ash disposal and utilization including handling and transportation facility;*
- (j) *Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway;*

- (k) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;
 - (l) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;
 - (m) Expenditure on account of the fulfilment of any conditions for obtaining environment clearance for the project;
 - (n) Expenditure on account of change in law and force majeure events; and
 - (o)
 - (p)
- (3) The Capital cost of an existing project shall include the following:
- (a) Capital cost admitted by the Commission prior to 1.4.2024 duly trued up by excluding liability, if any, as on 1.4.2024;
 - (b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;
 - (c) Capital expenditure on account of renovation and modernisation as admitted by this Commission in accordance with these regulations;
 - (d) to (h)
 - (i) Expenditure on account of change in law and force majeure events;
- (4)
- (5)
- (6) The following shall be excluded from the capital cost of the existing and new projects:
- (a) The assets forming part of the project but not in use, as declared in the tariff petition;
 - (b) De-capitalised Assets after the date of commercial operation on account of obsolescence;
 - (c) De-capitalised Assets on account of upgradation or shifting from one project to another project:
- Provided that in case such an asset is recommended for further utilisation by the Regional Power Committee in consultation with CTU, such asset shall be de-capitalised from the original project only after its redeployment;*
- Provided further that unless shifting of an asset from one project to another is of a permanent nature, there shall be no de-capitalization of the concerned assets.*
- (d)
 - (e) Proportionate cost of land of the existing generation or transmission project, as the case may be, which is being used for generating power from a generating station based on renewable energy as may be permitted by the Commission; and
 - (f) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project that does not carry any liability of repayment."

35. The capital cost allowed in accordance with Regulation 19(3) of the 2024 Tariff Regulations as on 1.4.2024 is ₹67004.14 lakh. Accordingly, the same is considered as the opening capital cost as on 1.4.2024 for the determination of transmission tariff for the 2024-29 period.

Additional Capital Expenditure

36. The Petitioner has not claimed ACE in respect of the Combined Asset for the 2024-29 tariff period.

Debt Equity Ratio

37. Regulation 18 of the 2024 Tariff Regulations provides as follows:

“18. Debt-Equity Ratio: (1) For new projects, the debt-equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:*
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:*
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.*

Explanation- The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilized for meeting the capital expenditure of the generating station or the transmission system.

(2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or the approval of the competent authority in other cases regarding the infusion of funds from internal resources in support of the utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.

(3) In the case of the generating station and the transmission system, including the communication system declared under commercial operation prior to 1.4.2024, the debt-equity ratio allowed by the Commission for the determination of tariff for the period ending 31.3.2024 shall be considered:

Provided that in the case of a generating station or a transmission system, including a communication system which has completed its useful life as on 1.4.2024 or is completing its useful life during the 2024-29 tariff period, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 96 of these regulations.

(4) In the case of the generating station and the transmission system, including communication system declared under commercial operation prior to 1.4.2024, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2024, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.

(5) Any expenditure incurred or projected to be incurred on or after 1.4.2024 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.

(6) Any expenditure incurred for the emission control system during the tariff period as may be admitted by the Commission as additional capital expenditure for determination of supplementary tariff, shall be serviced in the manner specified in clause (1) of this Regulation.”

38. The debt-equity ratio for the 2024-29 tariff period is dealt with in line with Regulation 18 of the 2024 Tariff Regulations. Accordingly, the debt-equity ratio considered for the purpose of computation of tariff for the 2024-29 period for the Combined Asset are as follows:

Funding	Capital Cost as on 1.4.2024		Capital Cost as on 31.3.2029	
	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)
Debt	47753.70	71.27	47753.70	71.27
Equity	19250.44	28.73	19250.44	28.73
Total	67004.14	100.00	67004.14	100.00

Depreciation

39. Regulation 33 of the 2024 Tariff Regulations provides as follows:

"33. Depreciation: (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In the case of the tariff of all the units of a generating station or all elements of a transmission system including the communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that the effective date of commercial operation shall be worked out by considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which a single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, the weighted average life for the generating station or the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In the case of commercial

operation of the asset for a part of the year, depreciation shall be charged on a pro rata basis.

(3) The salvage value of the asset shall be considered as 10%, and depreciation shall be allowed up to the maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable;
.....

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system, as the case may be, shall not be allowed to be recovered at a later stage during the useful life or the extended life.

(4)

(5) Depreciation for Existing Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-I to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the generating station or transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....

(6) Depreciation for New Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 15 years from the effective date of commercial operation of the generating station or the transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....

(7) In the case of the existing projects, the balance depreciable value as on 1.4.2024 shall be worked out by deducting the cumulative depreciation as admitted to by the Commission up to 31.3.2024 from the gross depreciable value of the assets.

(8) The generating company or the transmission licensee, as the case may be, shall submit the details of capital expenditure proposed to be incurred during five years before the completion of useful life along with proper justification and proposed life extension. The Commission, based on prudence check of such submissions, shall approve the depreciation by equally spreading the depreciable value over the balance Operational Life of the generating station or unit thereof or fifteen years, whichever is lower, and in case of the transmission system shall equally spread the depreciable value over the balance useful life of the Asset or 10 years whichever is higher.

(9) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful service.....”

40. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2024 and, thereafter, up to 31.3.2029. Since the Sub-station has already completed more than 12 years as on 1.4.2024, the depreciation has been calculated by spreading the balance depreciable value over the remaining useful life.

41. The depreciation allowed for the Combined Asset for the 2024-29 tariff period, subject to truing up, is as under:

		(₹ in lakh)				
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Opening capital cost	67004.14	67004.14	67004.14	67004.14	67004.14
B	Addition during the year 2024-29 due to projected ACE	0.00	0.00	0.00	0.00	0.00
C	Closing capital cost (A+B)	67004.14	67004.14	67004.14	67004.14	67004.14
D	Average capital cost (A+C)/2	67004.14	67004.14	67004.14	67004.14	67004.14
E	Average capital cost (90% depreciable assets)	66760.20	66760.20	66760.20	66760.20	66760.20
F	Average capital cost (100% depreciable assets)	243.94	243.94	243.94	243.94	243.94
G	Depreciable value (excluding IT equipment and software) (E*90%)	60084.18	60084.18	60084.18	60084.18	60084.18
H	Depreciable value of IT equipment and software (F*100%)	243.94	243.94	243.94	243.94	243.94
I	Total Depreciable value (G+H)	60328.12	60328.12	60328.12	60328.12	60328.12
J	WAROD (in %)	1.1604	1.1604	1.1604	1.1604	1.1604
K	Lapsed useful life at the beginning of the year (Year)	14.00	15.00	16.00	17.00	18.00
L	Balance useful life at the beginning of the year (Year)	20.00	19.00	18.00	17.00	16.00
M	Remaining depreciable value (before providing depreciation for the year) (I - 'O' of preceding period)	15549.81	14772.32	13994.83	13217.34	12439.85
N	Depreciation during the year (D*J)	777.49	777.49	777.49	777.49	777.49
O	Cumulative depreciation at the end of the year	45555.80	46333.29	47110.78	47888.27	48665.76

Interest on Loan (IoL)

42. Regulation 32 of the 2024 Tariff Regulations provides as follows:

“32. Interest on loan capital: (1) The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered gross normative loans for the calculation of interest on loans.

(2) The normative loan outstanding as on 1.4.2024 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2024 from the gross normative loan.

(3) The repayment for each of the years of the tariff period 2024-29 shall be deemed to be equal to the depreciation allowed for the corresponding year or period. In case of

de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis, and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalisation of such asset.

(4) Notwithstanding any moratorium period availed of by the generating company or the transmission licensee, as the case may be, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio or allocated loan portfolio;

Provided that if there is no actual loan outstanding for a particular year but the normative loan is still outstanding, the last available weighted average rate of interest of the loan portfolio for the project shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have any actual loan, then the weighted average rate of interest of the loan portfolio of the generating company or the transmission licensee as a whole shall be considered.

Provided that the rate of interest on the loan for the installation of the emission control system commissioned subsequent to date of commercial operation of the generating station or unit thereof, shall be the weighted average rate of interest of the actual loan portfolio of the emission control system, and in the absence of the actual loan portfolio, the weighted average rate of interest of the generating company as a whole shall be considered, subject to a ceiling of 14%;

Provided further that if the generating company or the transmission licensee, as the case may be, does not have any actual loan, then the rate of interest for a loan shall be considered as 1-year MCLR of the State Bank of India as applicable as on April 01, of the relevant financial year.

(6) The interest on the loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing."

43. The WAROI considered by the Petitioner has been retained for the purpose of tariff, subject to truing up. The depreciation allowed during the tariff period 2024-29 has been considered as repayment during the respective year of the 2024-29 tariff period. The IoL allowed for the Combined Asset for the 2024-29 tariff period, subject to truing up, is as follows:

(₹ in lakh)						
	Particular	2024-25	2025-26	2026-27	2027-28	2028-29
A	Gross normative loan	47753.70	47753.70	47753.70	47753.70	47753.70
B	Cumulative repayments up to the previous year	44778.31	45555.80	46333.29	47110.78	47753.70
C	Net loan-Opening (A-B)	2975.39	2197.90	1420.41	642.92	0.00



D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
E	Repayment during the year	777.49	777.49	777.49	642.92	0.00
F	Net loan-Closing (C+D-E)	2197.90	1420.41	642.92	0.00	0.00
G	Average loan (C+F)/2	2586.65	1809.16	1031.67	321.46	0.00
H	WAROI (in %)	7.5022	7.2426	7.2347	7.2517	8.1946
I	Interest on Loan (G*H)	194.06	131.03	74.64	23.31	0.00

Return on Equity (RoE)

44. Regulations 30 and 31 of the 2024 Tariff Regulations provide as follows:

“30. Return on Equity: (1) *Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.*

(2) *Return on equity for existing project shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of river hydro generating station and at the base rate of 16.50% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;*

(3) *Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal generating station and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;*

Provided that return on equity in respect of additional capitalization beyond the original scope, including additional capitalization on account of the emission control system, Change in Law, and Force Majeure shall be computed at the base rate of one-year marginal cost of lending rate (MCLR) of the State Bank of India plus 350 basis points as on 1st April of the year, subject to a ceiling of 14%;

Provided further that:

i. In case of a new project, the rate of return on equity shall be reduced by 1.00% for such period as may be decided by the Commission if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective RLDC;

.....”

“31. Tax on Return on Equity. (1) *The rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. The effective tax rate shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the concerned generating company or the transmission licensee by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon.*

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB of the Income Tax Act, 1961, the effective tax rate shall be the MAT rate, including surcharge and cess;

Provided further that in case a generating company or transmission licensee has opted for Section 115BAA, the effective tax rate shall be tax rate including surcharge and cess as specified under Section 115BAA of the Income Tax Act, 1961.

(2) The rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

(3) The generating company or the transmission licensee, as the case may be, shall true up the effective tax rate for every financial year based on actual tax paid together with any additional tax demand, including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2024-29 on actual gross income of any financial year. Further, any penalty arising on account of delay in deposit or short deposit of tax amount shall not be considered while computing the actual tax paid for the generating company or the transmission licensee, as the case may be.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the applicable MAT rate including surcharge and cess.

Provided that in case a generating company or transmission licensee is paying tax under Section 115BAA, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the tax rate including surcharge and cess as specified under Section 115BAA.

Provided that any under-recovery or over recovery of grossed up rate on return on equity after truing up, shall be recovered or refunded to beneficiaries or the long term customers, as the case may be, on a year to year basis."

45. The Petitioner has claimed return on equity (RoE) considering base rate of 15.500% and effective tax rate of 17.472%, for the tariff period 2024-29, the same has been considered, subject to truing up. The RoE allowed to the Combined Asset for the 2024-29 tariff period, subject to truing up, is as follows:

(₹ in lakh)						
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Opening Equity	19250.44	19250.44	19250.44	19250.44	19250.44
B	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
C	Closing Equity (A+B)	19250.44	19250.44	19250.44	19250.44	19250.44
D	Average Equity (A+C)/2	19250.44	19250.44	19250.44	19250.44	19250.44
E	Return on Equity (Base Rate) (in %)	15.500	15.500	15.500	15.500	15.500
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (Pre-tax) (in %)	18.782	18.782	18.782	18.782	18.782
H	Return on Equity (Pre-tax) (D*G)	3615.62	3615.62	3615.62	3615.62	3615.62

Operation and Maintenance Expenses (O&M Expenses)

46. The O&M Expenses claimed by the Petitioner for the 2024-29 tariff period for the Combined Asset is as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses	940.95	990.30	1041.77	1096.41	1154.36

47. Regulation 36(3) of the 2024 Tariff Regulations provides as follows:

“36. Operation and Maintenance Expenses:

.....

(3) Transmission system: (a) The following normative operation and maintenance expenses shall be admissible for the transmission system:

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Norms for sub-station Bays (Rs Lakh per bay)					
765 kV	41.34	43.51	45.79	48.20	50.73
400 kV	29.53	31.08	32.71	34.43	36.23
220 kV	20.67	21.75	22.90	24.10	25.36
132 kV and below	15.78	16.61	17.48	18.40	19.35
Norms for Transformers/Reactors (Rs Lakh per MVA or MVAR)					
O&M expenditure per MVA or per MVAR (Rs Lakh per MVA or per MVAR)	0.262	0.276	0.290	0.305	0.322
Norms for AC and HVDC lines (Rs Lakh per km)					
Single Circuit (Bundled Conductor with six or more sub-conductors)	0.861	0.906	0.953	1.003	1.056
Single Circuit (Bundled conductor with four or more sub-conductors)	0.738	0.776	0.817	0.860	0.905
Single Circuit (Twin & Triple Conductor)	0.492	0.518	0.545	0.573	0.603
Single Circuit (Single Conductor)	0.246	0.259	0.272	0.287	0.302
Double Circuit (Bundled conductor with four or more sub-conductors)	1.291	1.359	1.430	1.506	1.585
Double Circuit (Twin & Triple Conductor)	0.861	0.906	0.953	1.003	1.056
Double Circuit (Single Conductor)	0.369	0.388	0.409	0.430	0.453
Multi Circuit (Bundled Conductor with four or more sub-conductor)	2.266	2.385	2.510	2.642	2.781
Multi Circuit (Twin & Triple Conductor)	1.509	1.588	1.671	1.759	1.851
Norms for HVDC stations					
HVDC Back-to-Back stations (Rs Lakh per MW)	2.07	2.18	2.30	2.42	2.55
Gazuwaka BTB (Rs Lakh/MW)	1.83	1.92	2.03	2.13	2.24
HVDC bipole scheme (Rs Lakh/MW)	1.04	1.10	1.16	1.22	1.28

Provided that the O&M expenses for the GIS bays shall be allowed as worked out by multiplying 0.70 of the O&M expenses of the normative O&M expenses for bays;

Provided that the O&M expense norms of Double Circuit quad AC line shall be applicable to for HVDC bi-pole line;

Provided that the O&M expenses of ± 500 kV Mundra-Mohindergarh HVDC bipole scheme (2500 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for HVDC bipole scheme;

Provided further that the O&M expenses for Transmission Licensees whose transmission assets are located solely in NE Region (including Sikkim), States of Uttarakhand, Himachal Pradesh, the Union Territories of Jammu and Kashmir and Ladakh, district of Darjeeling of West Bengal shall be worked out by multiplying 1.50 to the normative O&M expenses prescribed above.

(b) The total allowable operation and maintenance expenses for the transmission system shall be calculated by multiplying the number of substation bays, transformer capacity of the transformer/reactor/Static Var Compensator/Static Synchronous Compensator (in MVA/MVAr) and km of line length with the applicable norms for the operation and maintenance expenses per bay, per MVA/MVAr and per km respectively.....”

48. We have considered the Petitioner’s submissions. The O&M Expenses for the 2024-29 tariff period have been worked out as per the norms specified in the 2024 Tariff Regulations. The O&M Expenses approved for the Combined Asset for the 2024-29 tariff period as per Regulation 36 of the 2024 Tariff Regulations are as under:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Transmission Lines:					
<ul style="list-style-type: none"> 400 kV D/C (Twin) Agra – Bhiwadi Line – 208.260 km LILO of 400 kV D/C (Twin) Hissar –Bassi Line – 76.485 km 400 kV D/C (Twin) Moga – Bhiwadi Line – 350.525 km (Total line length: 635.270 km)					
Norms as per Regulation (₹ per km)	0.861	0.906	0.953	1.003	1.056
O&M Expenses	546.97	575.55	605.41	637.18	670.85
400 kV S/C (Twin) Transmission Line (at LILO point) – 4.242 km	4.242	4.242	4.242	4.242	4.242
Norms as per Regulation (₹ per km)	0.492	0.518	0.545	0.573	0.603
O&M Expenses	2.09	2.20	2.31	2.43	2.56
Sub-station Bays:					
<ul style="list-style-type: none"> 2 Nos. 400 kV Bays including Line Bays at Agra Sub-station 7 Nos. 400 kV Bays including Bus Reactor Bays at Bhiwadi Sub-station 2 Nos. 400 kV Bays at Moga Sub-station 					
Norms as per Regulation (₹ per Bay)	29.53	31.08	32.71	34.43	36.23
O&M expenses	324.83	341.88	359.81	378.73	398.53



Sub-station Reactors:					
<ul style="list-style-type: none"> 1 No. 50 MVAR, 400 kV Line Reactor at Agra Sub-station 1 No. 80 MVAR, 400 kV Bus Reactor at Bhiwadi Sub-station 2 Nos. 63 MVAR, 400 kV Line Reactor at Bhiwadi Sub-station 					
Norms as per Regulation (₹ per MVAR)	0.262	0.276	0.290	0.305	0.322
O&M Expenses	67.072	70.656	74.24	78.08	82.432
Total O&M Expenses allowed	940.96	990.29	1041.77	1096.42	1154.37

Interest on Working Capital (IWC)

49. Regulations 34(1)(d), 34(3) and 34(4) of the 2024 Tariff Regulations provides as follows:

“34. Interest on Working Capital: (1) *The working capital shall cover:*

.....

(d) For Hydro generating station (including Pumped Storage Hydro generating station) and Transmission System:

(i) Receivables equivalent to 45 days of annual fixed cost;

(ii) Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and

(iii) Operation and maintenance expenses, including security expenses for one month.

.....

(3) Rate of interest on working capital shall be on a normative basis and shall be considered at the Reference Rate of Interest as on 1.4.2024 or as on 1st April of the year during the tariff period 2024- 29 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:

Provided that in case of truing-up, the rate of interest on working capital shall be considered at Reference Rate of Interest as on 1st April of each of the financial year during the tariff period 2024-29.

(4) Interest on working capital shall be payable on a normative basis, notwithstanding that the generating company or the transmission licensee has not taken a loan for working capital from any outside agency.”

50. The Petitioner has considered the rate of IWC as 11.90% (i.e. SBI 1-year MCLR applicable as on 1.4.2024 of 8.65% plus 325 basis points) for the 2024-29 tariff period and the same has been considered, subject to truing up.

51. The components of the working capital and interest allowed thereon under Regulation 34 of the 2024 Tariff Regulations for the 2024-29 tariff period in respect of the Combined Asset is as under:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Working Capital for O&M Expenses (O&M Expenses for one month)	78.41	82.53	86.81	91.37	96.20
Working Capital for Maintenance Spares (15% of O&M Expenses)	141.14	148.55	156.27	164.46	173.15
Working Capital for Receivables (Equivalent to 45 days of annual fixed cost / annual transmission charges)	694.97	693.43	692.99	691.67	698.13
Total Working Capital	914.52	924.50	936.07	947.50	967.48
Rate of Interest for working capital (in %)	11.90	11.90	11.90	11.90	11.90
Interest on Working Capital	108.83	110.01	111.39	112.75	115.13

Annual Fixed Charges for the 2024-29 Tariff Period

52. The transmission charges allowed in respect of the Combined Asset for the 2024-29 tariff period are as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	777.49	777.49	777.49	777.49	777.49
Interest on Loan	194.06	131.03	74.64	23.31	0.00
Return on Equity	3615.62	3615.62	3615.62	3615.62	3615.62
O&M Expenses	108.83	110.01	111.39	112.75	115.13
Interest on Working Capital	940.95	990.30	1041.77	1096.41	1154.36
Total	5636.94	5624.45	5620.91	5625.58	5662.60

Filing Fee and Publication Expenses

53. The Petitioner has claimed reimbursement of the fee paid by it for filing the Petition and publication expenses. The Petitioner has further submitted that it shall be entitled to the reimbursement of the filing fee and the expenses incurred on publication of notices in the application for approval of tariff directly from the beneficiaries or the long-term customers, as the case may be, in accordance with Regulation 94(1) of the 2024 Tariff Regulations.

54. We have considered the Petitioner's submissions. The Petitioner is entitled to reimbursement of the fees paid for filing the Petition and publication expenses incurred on this count directly from the beneficiaries or long-term customers, as the case may be.

Fees and Charges of Central Transmission Utility of India Limited (CTUIL)

55. The Petitioner has submitted that as per Regulation 99 of the 2024 Tariff Regulations, the fees and charges of the CTUIL may be allowed separately through a separate regulation. The Petitioner has further submitted that in the absence of such regulation, the expenses of CTUIL will be borne by the Petitioner which will be recovered by the Petitioner as an additional O&M Expenses through a separate Petition at the end of the tariff period.

56. It is apt here to refer to Regulation 99 of the 2024 Tariff Regulations which provides as under:

“99. Special Provisions relating to Central Transmission Utility of India Ltd. (CTUIL): The fee and charges of CTUIL shall be allowed separately by the Commission through a separate regulation:

Provided that until such regulation is issued by the Commission, the expenses of CTUIL shall be borne by Power Grid Corporation of India Ltd. (PGCIL) which shall be recovered by PGCIL as additional O&M expenses through a separate petition.”

57. We have considered the Petitioner's submissions and perused Regulation 99 of the 2024 Tariff Regulations. In view of the explicit provision made under Regulation 99 of the 2024 Tariff Regulations, we permit the Petitioner i.e. PGCIL to bear the fees and charges expenses of CTUIL and recover the same as an additional O&M Expenses through a separate Petition until such a regulation is notified and issued by the Commission.

Licence Fee and RLDC Fees and Charges

58. The Petitioner has claimed reimbursement of the licence fee, RLDC , and Charges. The Petitioner is allowed the reimbursement of the licence fee in accordance with Regulation 94(4) of the 2024 Tariff Regulations for the 2024-29 tariff period. The Petitioner is also allowed to recover the RLDC fee and charges from the beneficiaries in terms of Regulation 94(3) of the 2024 Tariff Regulations for the 2024-29 tariff period.

Goods and Services Tax

59. The Petitioner has submitted that the transmission charges claimed herein are exclusive of GST, and in case GST is levied in the future, the same shall be additionally paid by the Respondents and be charged and billed separately by the Petitioner. It is also prayed that additional taxes, if any, are paid by the Petitioner on account of the demand from the Government/ statutory authorities, and the Commission may allow the same to be recovered from the beneficiaries.

60. We have considered the Petitioner's submissions. Since GST is not levied on the transmission service at present, we are of the view that the Petitioner's prayer on this count is premature.

Security Expenses, Insurance and Capital Spares

61. The Petitioner has submitted that as per Regulation 36(3)(d) of the 2024 Tariff Regulations, the security expenses and capital spares of more than ₹10 lakh and insurance expenses arrived through the competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check.

62. As regards the security expenses of the Combined Asset, the Petitioner has submitted that it shall file a separate Petition for the truing up of security expenses from 1.4.2019 to 31.3.2024 under Regulation 35(3)(c) of the 2019 Tariff Regulations and recovery of security expenses from 1.4.2024 to 31.3.2029 under Regulation 36(3)(d) of the 2024 Tariff Regulations. According to the Petitioner, the security expenses regarding the Combined Asset are not claimed in the instant Petition.

63. The Petitioner has also submitted that it has not claimed insurance expenses in the instant Petition and has submitted that it shall file a separate Petition for claiming the overall insurance expenses and consequential IWC on the same, considering the actual insurance expenses incurred by it for the FY 2023-24 after escalating the same at 5.25% per annum to arrive at the estimated insurance expense for the FY 2024-25, FY 2025-26, FY 2026-27, FY 2027-28, and FY 2028-29.

64. The Petitioner has not claimed capital spares for the Combined Asset in the instant Petition for the 2024-29 tariff period. According to the Petitioner, it will file a separate Petition for the capital spares consumed and consequential IWC thereon on an actual basis for the 2024-29 tariff period as per the 2024 Tariff Regulations. The Petitioner has also submitted that it has filed Petition No. 45/MP/2024, claiming therein capital spares for the 2019-24 tariff period as per the 2019 Tariff Regulations.

65. We have considered the Petitioner's submissions and have perused the record. We deem it proper here to refer to Regulation 36(3)(d) of the 2024 Tariff Regulations which provides as follows:

“36(3)....

(d) The Security Expenses, Capital Spares individually costing more than Rs. 10 lakh and Insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check:



Provided that in case of self insurance, the premium shall not exceed 0.12% of the GFA of the assets insured;

Provided that the transmission licensee shall submit the along with estimated security expenses based on assessment of the security requirement, capital spares and insurance expenses, which shall be trued up based on details of the year-wise actuals along with appropriate justification for incurring the same and along with confirmation that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.”

66. On perusal of Regulation 36(3)(d) of the 2024 Tariff Regulations and considering the Petitioner's submissions, the Petitioner is allowed to file a single consolidated Petition comprising of security expenses, capital spares individually costing more than ₹10 lakh, and insurance expenses on estimated basis in terms of the 2024 Tariff Regulations for the 2024-29 tariff period.

Sharing of Transmission Charges

67. The billing, collection, and disbursement of transmission charges shall be recovered in terms of provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations for the 2019-24 tariff period and Regulation 78 of the 2024 Tariff Regulations for the 2024-29 tariff period.

68. To summarize:

- a) The trued-up Annual Fixed Charges (AFC) allowed in respect of the Combined Asset for the 2019-24 tariff period are as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
AFC Allowed	8810.34	8532.41	8425.69	5691.48	5804.83

- b) The AFC allowed in respect of the Combined Asset for the 2024-29 tariff period are as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
AFC Allowed	5636.94	5624.45	5620.91	5625.58	5662.60

69. This order disposes of Petition No. 212/TT/2025 in terms of the above discussions and findings.

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

